

ITEM NO.1(PH), 1.1-1.4,26 & 28 COURT NO.7 SECTIONS. PIL-W,
II-A,II-B,II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Suo Moto Writ Petition (Criminal) No. 1/2017

IN RE: TO ISSUE CERTAIN GUIDELINES REGARDING
INADEQUACIES AND DEFICIENCIES IN CRIMINAL TRIALS Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS. Respondent(s)

WITH

SLP(Crl.)...CRLMP No. 7862/2017 (II-A)
(With appln.(s) for condonation of delay in filing/refiling
SLP)

SLP(Crl.) Diary No(s). 40383/2017 (II-A)
(With appln. for condonation of delay in filing SLP)

SLP(Crl.)....Diary No(s). 41687/2017 (II-B)
With appln. for condonation of delay in filing SLP)

SLP(Crl.)... Diary No(s). 42562/2017 (II-C)
(With appln.(s) for condonation of delay in filing SLP,
exemption from filing c/c of the impugned judgment and
exemption from filing OT)

SLP(Crl.).....Diary No(s) 41799/2017
(With appln.(s) for condonation of delay in filing/refiling
SLP, exemption from filing O.T.)

SLP(Crl.)....Diary No(s) 1857/2018
(With prayer for interim relief,appln.(s) for condonation of
delay in filing SLP)

Date : 20-02-2018 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

Mr. Siddharth Luthra, Sr. Adv. (AC)
NP

Mr. R. Basant, Sr. Adv. (AC)
Mr. A. Karthik, Adv.
Mr. Arun P., Adv.
Mr. Vivekanand, Adv.

Mr. K. Parameshwar, Adv. (AC.)

For Petitioner(s)

Ms. Vibha Datta Makhija, Sr. Adv. (A.C.)
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Mr. Kisalaya Shukla, Adv.
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For Respondent(s)

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Mr. Sanjay Kumar Visen, AOR

Mr. Atul Jha, Adv.
Mr. Sandeep Jha, Adv.
Mr. Dharmendra Kumar Sinha, Adv.

Mr. Mrityunjai Singh, Adv.

Mr. Ajay Marwah, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sou Moto WP(Crl.) No. 1/2017

Shri K.Parameshwar, learned counsel is appointed as Amicus Curiae to assist Shri Siddharth Luthra and Shri R. Basant, learned Amici Curiae.

All the respondents, i.e. the respective State Governments /Union Territories and the High Courts through their Registrars General may submit their responses along with suggestions to this Court by 16.03.2018 with advance copies to learned Amici Curiae.

Upon receipt of such proposals, if any, Shri Basant, learned Amicus Curiae shall convene a meeting of all the parties for vetting various proposals and for finalizing the draft proposal for submission to this Court. The final draft proposal shall be submitted to this Court by 16.04.2018 with copies to all the parties.

List the matter on 25.04.2018.

SLP(Crl.)...D. Nos.7862, 40383, 41687,42562, 41799/2017 and D. No.1857/2018

Delinked from Suo Moto Writ Petition

(Criminal) no. 1 of 2017.

In all these matters the petitioners have been directed to submit a better affidavit explaining the cause of delay. They may do so by the next date of hearing. A copy of such affidavits shall be served on Ms. Vibha Datta Makhija, learned Amicus Curiae.

Ms. Vibha Datta Makhija, learned Amicus Curiae points out that Shri S.S. Rathi, Director, NALSA is present in Court. Shri Subramonium Prasad, learned senior counsel represents Supreme Court Legal Services Committee. It appears that for the effective implementation of the proposed Scheme for ensuring that Criminal Appeals are not neglected and are filed without delay in this Court, it is necessary to have a digital solution for some aspects along with active human interface. For this purpose, it would be necessary that Legal Assistants are given training about their duties and responsibilities in relation to the filing of appeals of convicts whose convictions and sentences have been upheld by the High Court(s). At the same time, the Legal Services Authorities need to have up-to-date information about each case within their jurisdiction so that the legal assistants can follow it up. For this purpose obviously, a digital solution is necessary.

We, accordingly, appoint the Director, NALSA as a nodal agency of the stakeholders, including, Ministry of Human Affairs, police/jail authorities, e-committee for a solution.

List these matters on 10.04.2018.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar